

from time to time, send to the Indian Embassies or High Commissions in the country of the prospective adoptive parent, the names, addresses and other particulars of such children taken abroad on adoption, with the request that the Embassy or High Commission, as the case may be, may maintain an unobtrusive watch over the welfare and progress of such children.

(c) Government have no such information.

(d) In their series of judgments in Writ Petition (CRL) No. 1171/1982 by Shri Laxmi Kant Pandey, the Supreme Court have directed that the courts should determine the amounts to be paid by the foreign parents adopting children to the social or Child Welfare agency. This is by way of reimbursement of maintenance expenses. Only such amount as may be determined by the court as to be the maintenance expenses shall be recoverable by the Social or Chief Welfare agency, from the foreign parents appointed or the guardian of the child. Surgical and medical expenses incurred on the child are also recoverable by the Social or Child Welfare Agency against production of Bills or vouchers. The Supreme Court have also laid down that the Social or Child Welfare agency which processes the application of a foreigner is entitled to recover from the foreigners, expenses as may be fixed by the court. This recovery shall not exceed a sum of Rs. 6,000/-.

#### **Lendi Project of Maharashtra**

9040. DR. VENKATESH KABDE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the present status of the Lendi Project in Maharashtra; and

(b) the reasons for delay in completion of this project?

THE MINISTER OF STATE OF MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). The Government of Maharashtra and Andhra Pradesh have been advised to prepare a modified project proposal after reaching an inter-State agreement regarding utilisation of water and sharing of the costs.

#### **Allotment of Quarters to C.G.H.S. Doctors**

9041. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of quarters allotted to CGHS doctors in Delhi/New Delhi with location thereof;

(b) whether the CGHS building as well as the staff quarters at Daryaganj is in a dilapidated condition and not being maintained regularly;

(c) if so, the reasons therefor; and

(d) the action taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 278 quarters have been allotted to CGHS Doctors in Delhi/New Delhi as per statement enclosed.

(b) No such complaint has been received.

(c) and (d). In view of (b) above, question does not arise.